

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
STARRED QUESTION No. 140
ANSWERED ON 27.11.2019

MINING ACTIVITIES

†*140. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has granted permission to private companies for mining, particularly in backward and tribal dominated areas of the country during the last three years;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to ensure that private companies engaged in mining activities in the said areas set up industries in tribal dominated areas only; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO PARTS (a) TO (d) of LOK SABHA
STARRED QUESTION NO. 140 FOR ANSWER ON 27.11.2019 ASKED BY SHRI
ASHOK MAHADEORAO NETE REGARDING MINING ACTIVITIES.**

(a) to (d): As per the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the Rules framed there under, the Powers have been devolved upon the State Government to grant mineral concessions for the minerals located within their respective jurisdiction, in accordance with law.

The State Governments are committed to safeguard the tribal rights in the mining areas. Grant of mineral concessions in Scheduled areas are guided by the provisions contained in article 244 read with Fifth and Sixth Schedules of the Constitution relating to administration of the Scheduled Areas and Tribal Areas. Further, all statutory provisions applicable to Scheduled and Tribal areas are to be complied before starting the mining operations.

As per Provisions of Section 4 (k) & (l) of the Panchayats (Extension to the Scheduled Areas) Act, 1996 the recommendations of the Gram Sabha or the Panchayats at the appropriate level is mandatory prior to grant of prospecting licence or mining lease for minor minerals or auction of minor minerals.
